



**And in the matter of**

National Thermal Power Corporation Ltd ..... **Petitioner**

**Vs**

1. Transmission Corporation of Andhra Pradesh Ltd, Hyderabad.
2. Tamil Nadu Electricity Board, Chennai.
3. Karnataka Power Transmission Corporation Limited, Bangalore.
4. Kerala State Electricity Board, Thiruvananthapuram.
5. Electricity Department, Government of Pondicherry, Pondicherry.
6. Electricity Department, Government of Goa, Panaji, Goa.

.....**Respondents**

**Petition No. 69/2005**

**In the matter of**

Approval of employees cost in respect of Anta Gas Power Station as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No. 192/2005.

**And in the matter of**

National Thermal Power Corporation Ltd. .... **Petitioner**

**Vs**

1. Uttar Pradesh Power Corporation Limited, Lucknow
2. Jaipur Vidyut Vitran Nigam Limited, Jaipur
3. Ajmer Vidyut Vitran Nigam Limited, Ajmer
4. Jodhpur Vidyut Vitran Nigam Limited, Jodhpur
5. Delhi Transco Ltd., New Delhi
6. Haryana Vidyut Prasaran Nigam Limited, Panchkula
7. Punjab State Electricity Board, Patiala
8. Himachal Pradesh State Electricity Board, Shimla
9. Power Development Department (J & K), Srinagar
10. Power Department (Union Territory of Chandigarh), Chandigarh
11. Uttranchal Power Corporation Limited, Dehradun

.....**Respondents**

**Petition No. 78/2005**

**In the matter of**

Approval of employees cost in respect of Auriya Gas Power Station as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No. 193/2005.

**And in the matter of**

National Thermal Power Corporation Ltd. .... **Petitioner**

**Vs**

1. Uttar Pradesh Power Corporation Limited, Lucknow
2. Jaipur Vidyut Vitran Nigam Limited, Jaipur
3. Ajmer Vidyut Vitran Nigam Limited, Ajmer
4. Jodhpur Vidyut Vitran Nigam Limited, Jodhpur
5. Delhi Transco Ltd., New Delhi
6. Haryana Vidyut Prasaran Nigam Limited, Panchkula
7. Punjab State Electricity Board, Patiala
8. Himachal Pradesh State Electricity Board, Shimla
9. Power Development Department (J & K), Srinagar
10. Power Department (Union Territory of Chandigarh), Chandigarh
11. Uttranchal Power Corporation Limited, Dehradun

.....**Respondents**

**Petition No. 77/2005**

**In the matter of**

Approval of employees cost in respect of National Capital Thermal Power Station Dadri as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No. 194/2005.

National Thermal Power Corporation Ltd. .... **Petitioner**

**Vs**

1. Uttar Pradesh Power Corporation Limited, Lucknow.
2. Delhi Transco Limited, New Delhi.

.....**Respondents**

**Petition No. 89/2005**



11. Delhi Transco Limited, New Delhi
12. Power Department(Union Territory of Chandigarh), Chandigarh
13. Madhya Pradesh State Electricity Board, Jabalpur
14. Maharashtra State Electricity Board, Mumbai
15. Gujarat Electricity Board, Baroda
16. Electricity Department, Administration of Daman & Diu, Daman
17. Electricity Department, Administration of Dadra & Nagar Haveli, Silvassa

.....Respondents

**Petition No. 114/2005**

**In the matter of**

Approval of employees cost in respect of Jhanor Gandhar GPS as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No. 206/2005.

National Thermal Power Corporation Ltd.

..... **Petitioner**

**Vs**

1. Madhya Pradesh State Electricity Board, Jabalpur.
2. Maharashtra State Electricity Distribution Co. Ltd, Mumbai.
3. Gujarat Urja Vikas Nigam Limited, Vadodara.
4. Chattisgarh State Electricity Board, Raipur.
5. Electricity Department, Government of Goa, Panaji, Goa.
6. Electricity Department, Administration of Daman & Diu, Daman.
7. Electricity Department, Administration of Dadra and Nagar Haveli, Silvassa.

.....Respondents

**Petition No. 108/2005**

**In the matter of**

Approval of employees cost in respect of Talcher TPS as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No. 33/2006.

**And in the matter of:**

National Thermal Power Corporation Ltd.

..... **Petitioner**

**Vs**

Grid Corporation of Orissa Limited, Bhubaneswar.

**Petition No. 136/2005**

**In the matter of**

Approval of employees cost in respect of Kawas GPS as per the directions of the Appellate Tribunal for Electricity in its order dated 7.9.2006 in Appeal No. 46/2006.

**And in the matter of:**

National Thermal Power Corporation Ltd. .... **Petitioner**

**Vs**

1. Madhya Pradesh Electricity Board, Jabalpur
2. Maharashtra State Electricity Distribution Company Ltd., Mumbai
3. Gujrat Urja Vikas Nigam Limited, Vadodara
4. Chhatisgarh State Electricity Board, Raipur
5. Electricity Department, Government of Goa, Goa
6. Electricity Department, Administration of Daman & Diu, Daman
7. Electricity Department, Administration of Dadar and Nagar Haveli, Silvassa

.....**Respondents**

### **ORDER**

The Appellate Tribunal for Electricity, in its common judgment dated 7.9.2006 in Appeals Nos. 158, 161, 192, 193, 194, 195, 196, 206 of 2005 and 33 and 46 of 2006 has issued the following directions:

“In view of the aforesaid findings and having regard to the interest of justice and fair play, we allow the appeal, being Appeal No. 158 of 2005, and set aside the Central Electricity Regulatory Commission’s order dated 11.8.2005 passed in Petition No. 56 of 2005 and direct that the amounts of arrear paid by the appellant in the year 2000-01, on account of employees cost, incurred in the respective years, be considered in the tariff fixation for re-imburement, as admissible by the Regulations, in the forthcoming tariff period in a manner that tariff shock, if any, to the respondents is minimized.

On parity of reasoning we also allow the other appeals, being Appeal Nos. 161, 192, 193, 194, 195, 196, 206 of 2005 and 33 and 46 of 2006, set aside the impugned orders and issue the above directions in all these appeals.”

2. We consider it appropriate to hear the concerned parties on the implementation of judgment of the Appellate Tribunal in the light of above directions. Accordingly, issue notice to all concerned for hearing in the matter on 14.11.2006.

Sd/-

**(A.H. JUNG)**  
**MEMBER**

Sd/-

**(ASHOK BASU)**  
**CHAIRPERSON**

**New Delhi dated the 16<sup>th</sup> October, 2006**

